

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

4. C.P.1014/2019

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **24.06.2019**

NAME OF THE PARTIES: Amit Kumar Mehta

v/s.

JM Ferro Alloys Private Limited

SECTION 241-242 OF COMPANIES ACT, 2013.

ORDER

The professional appearing for both sides present and have agreed on one point that there shall be an inspection of records pertaining to the transactions between the debtors and creditors, in particular the payment made to the creditors and the related bank accounts. The respondent has agreed for the same. List this matter on 02.07.2019 for further consideration.

Sd/-

V. NALLASENAPATHY
Member (Technical)
/NP/

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)